

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:527

ANSWERED ON:02.03.2007

COMPUTERISATION OF DISTRICT AND SUBORDINATE COURTS

Chowdhury Shri Adhir Ranjan;Owaisi Shri Asaduddin;Singh Shri Uday

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has recently sanctioned Rs.442 crore for computerisation of district and subordinate courts in the country;
- (b) if so, the amount sanctioned to each State/Union Territory for this purpose;
- (c) whether the computerisation of district and subordinate courts would cut delays and bring efficiency to country's judicial system; and
- (d) if so, to what extent?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

(a) to (d): With a view to facilitating speedy disposal of cases in the courts and to make the country's judicial system more efficient, Government has on 8th February, 2007, approved a scheme for computerisation of all district and subordinate courts and upgradation of facilities of the superior courts. The first phase of the scheme is to be implemented at a cost of Rs.442 crore. Funds for this purpose are to be released to the National Informatics Centre (NIC), the implementing agency for the scheme, for meeting the requirement of computerisation in the courts situated in each State / Union Territory.